

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SAINOV SPIRITS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SAINOV SPIRITS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	2 ND April 2008
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi Registered with UP-
4.	Corporate Identity No. of corporate debtor	CIN: U15520DL2008PTC176272
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 107, Bharat Chamber, 70 Scindia House, New Delhi- 110001 IN (not maintained) Manufacturing Unit: PILKHANI DISTILLERY & CHEMICAL WORKS, Saharanpur-Ambala Highway Distt.- Saharanpur, UP - 247001
6.	Date of closure of Insolvency Resolution Process	18.05.2023 (order received on 01.06.2023 from NCLT website)
7.	Liquidation commencement date of corporate debtor	18.05.2023 (order received on 01.06.2023 from NCLT website)
8.	Name and registration number of the insolvency professional acting as liquidator	Ashok Kumar Gupta Reg. No. IBBI/PA-003/IP-N00010/2016-2017/10072
9.	Address and e-mail of the liquidator, as registered with the Board	Res.- LD-46, PITAMPURA, DELHI-110034 EMAIL ID: cmaashokgupt@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office : 304, D. R. CHAMBER, 12/56. D B GUPTA ROAD, KAROL BAGH, NEW DELHI-110005 EMAIL : Cirp.sainovspirits@gmail.com
11.	Last date for submission of claims	30.06.2023

Notice is hereby given that the **National Company Law Tribunal, New Delhi Bench-II**, has ordered the commencement of liquidation of the **SAINOV SPIRITS PRIVATE LIMITED** on 18.05.2023, *date of passing of order of liquidation under section 33 of the Code.* (copy of order received on 01.06.2023).

The stakeholders of **SAINOV SPIRITS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **30.06.2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 04.06.2023,
Place: , Delhi

Name and signature of liquidator : ASHOK KUMAR GUPTA

